

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8722/2024

[Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED

Respondent(s)

IA No. 78927/2024 - EXEMPTION FROM FILING O.T.

IA No. 78926/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 25-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Suvigya Awasthy, Adv.  
Mr. Sameer Jain, Adv.  
Mr. Vivek Joshi, Adv.  
Mr. Deepesh Raj, Adv.  
Mr. Nishant Pandey, Adv.  
Mr. Shubham Kashyap, Adv.  
Mr. Soayib Qureshi, AOR

For Respondent(s) : Mr. Saurav Agrawal, Adv.  
Mr. Pranay Agarwal, Adv.  
Mr. Anshuman Chowdhary, Adv.  
Mr. Aarya Bhatt, Adv.  
Ms. Prachi Dubey, Adv.  
Ms. Kiran Devrani, Adv.  
Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Post for final disposal on 03.02.2026.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)  
COURT MASTER